

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 07**  
**CP (IB) No.144/BB/2023**

**IN THE MATTER OF:**

M/s. Mantri Energia Frontiers ... Petitioner  
Vs.  
M/s. Buoyant Technology Constellation Pvt. Ltd. ... Respondent

**Order under Sections 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 30.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Falak Sawlani, Adv.  
For the Respondent : Shri Srinandan K., Adv.

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. It is noticed that pleadings are complete. During the course of hearing, Ld. Counsels Shri A. Murali and another, appearing on behalf of the homebuyers have stated that they filed new impleading applications since the Project of the Corporate Debtor is nearing completion and that initiation of the CIRP in respect of the Corporate Debtor herein will stall the Project.
3. Considering the above, Registry is directed to list these IAs together with the CP on **07.06.2024**, if they are in order in all respects.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Krishna